

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.159/2020**

**This the 07<sup>th</sup> day of July, 2020**

**Coram : Hon'ble Shri J.V.Bhairavia, Member (J)  
Hon'ble Shri A.K.Dubey, Member (A)**

Vanraj B. Chavda  
Age – 56 years, Male  
Occupation – Service,  
Residing at – A-27, Pramukh Swami Kutir Society,  
Atladara, Vadodara. .... Applicant  
**(By Advocate : Shri V.V.Goswamy)**

**VERSUS**

1. Union of India,  
Notice to be served through  
The General Manager  
Western Railway, Churchgate,  
Mumbai 400 020.
2. The Divisional Railway Manager  
O/o. DRM Western Railway,  
Divisional Office, Pratapnagar  
Vadodara Division BRC,  
Vadodara 390 023.
3. The Divisional Railway Manager  
O/o. DRM Western Railway,  
Divisional Office,  
Naroda Road,  
Opp. CGS Hospital  
Ahmedabad Division BRC  
Ahmedabad 382 345. .... **Respondents**

**ORDER – ORAL**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

In the instant OA, counsel for the Applicant,  
Shri V.V.Goswamy submits that the Applicant will be satisfied, if  
appropriate direction be issued to the Respondent No.3 for

**CAT, Ahmedabad Bench**

consideration of his pending representation dated 20.12.2019 (Annexure A-1) with regard to fixation of his pay in the light of the letter No.EDNG/1049/2/1 Vol.V dated 15.10.2019 (Annexure A-3) issued by the Divisional Office, Vadodara.

2. On the otherhand, Shri M.J.Patel, counsel for the Railways fairly submits that, if representation of the Applicant has yet not been decided, the same will be considered and decided by the Respondents.

3. In view of the submissions made by the counsel for both the parties and on perusal of the pleadings and the documents annexed thereto, we dispose of the OA with direction to the respondent No.3 i.e. the Divisional Railway Manager, Ahmedabad Division of Western Railway, if the representation of the Applicant dated 20.12.2019 (Annexure A-1) is yet not decided, the same shall be considered and decided in terms of the letter No.EDNG/1049/2/1 Vol.V dated 15.10.2019 (Annexure A-2) and intimate the decision so taken to the Applicant within fifteen days thereafter. This exercise shall be completed within six weeks from the date of receipt of a copy of this order.

4. With the above directions, the OA stands disposed of accordingly. No order as to costs.

**(A.K.Dubey)**  
**Member (A)**

**(J.V.Bhairavia)**  
**Member (J)**

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